

THE KERALA UNIVERSITY (AMENDMENT) ACT, 1968
(Act 18 of 1968)

CONTENTS

PREAMBLE.

SECTIONS.

1. Short title.
2. Amendment of section 14.
3. Amendment of section 18.
4. Repeal and saving.

THE KERALA UNIVERSITY (AMENDMENT) ACT, 1968*

Act 18 of 1968

An Act further to amend the Kerala University Act, 1957

Preamble.—WHEREAS it is expedient further to amend the Kerala University Act, 1957 for the purposes hereinafter appearing ;

BE it enacted in the Nineteenth Year of the Republic of India as follows :—

1. *Short title.*—This Act may be called the Kerala University (Amendment) Act, 1968.

2. *Amendment of section 14.*—In sub-section (1) of section 14 of the Kerala University Act, 1957 (14 of 1957) (hereinafter referred to as the principal Act), for the words “ four years ” the words “ five years ” shall be substituted.

3. *Amendment of section 18.*—In section 18 of the principal Act for the words “ four years ”, the words “ five years ” shall be substituted.

4. *Repeal and saving.*—(1) The Kerala University (Amendment) Ordinance, 1968 (3 of 1968) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act as if this Act were in force from the 5th day of June, 1968.

* Published in the Gazette Extraordinary No 221, dated 12th September, 1968.